

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 11049 of 2015

[Arising out of Order-in-Original/Appeal No VAD-EXCUS-001-COM-050-14-15 dated 31.03.2015 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-I]

ITT Corporation India P Limited

.... Appellant

Plot No. 731, Gidc, Savli Manjusar,
Vadodara, Gujarat-391775

VERSUS

Commissioner of Central Excise & ST, Vadodara.... Respondent

1st Floor, Central Excise Building, Race Course Circle,
Vadodara, Gujarat-390007

APPEARANCE :

Ms. Anishka Gupta, Advocate for the Appellant
Shri Prakash Kumar Singh, AR for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION : 16.03.2022

FINAL ORDER NO. A/10253 / 2022

RAMESH NAIR :

Ms. Anishka Gupta, learned Counsel appearing on behalf of the appellant submits that this case has been settled under SVLDR 2019. She also produced SVLDR-4. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**